

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Ins) No. 574 of 2020**

**In the matter of:**

**National Spot Exchange Ltd.**

**...Appellant**

**Vs.**

**Sisir Kumar Appikatla Interim RP  
Metkore Alloys Industries Ltd & Ors.**

**....Respondents**

**Present:**

**For Appellants: Mr. Anuj Tiwari and Mr. Vishwanathan Iyer,  
Advocates**

**For Respondents: Mr. Aaditya Pande, Mr. Rahul Chitnis, Advocates for  
R-2 & 3  
Ms. Aparna Athota , Advocate for R-1,  
Mr. Manmadharao , Advocate for R-4.**

**With**

**Company Appeal (AT) (Ins) No. 611 of 2020**

**In the matter of:**

**Competent Authority and  
Deputy Collector(NSEL)**

**...Appellant**

**Vs.**

**Sisir Kumar Appikatla Interim Resolution  
Professional Metkore Alloys Industries Ltd. & Ors.**

**...Respondents**

**Present:**

**For Appellants: Mr. Aaditya Pande and Mr. Rahul Chitnis, Advocates**

**For Respondents: Mr. Anuj Tiwari and Mr. Vishwanathan Iyer, Advocates  
Ms. Aparna Athota , Advocate for R-1,  
Mr. Manmadharao , Advocate for R-4.**

**ORDER**  
**(Through Virtual Mode)**

**20.08.2020:** At request of Learned Counsel for the Appellant for filing of Rejoinder to the Reply/Response of Respondent No. 1. A copy of the Rejoinder will have to be served to the other side well in advance one week before the next date of hearing.

The Registry is directed to list the matter on **14<sup>th</sup> September,2020.**

**[Justice Venugopal M.]**  
**Member (Judicial)**

**[Dr. Ashok Kumar Mishra]**  
**Member (Technical)**

*sr/md*